

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

O.A.NO. 3018/2001

Tuesday, this the 6th day of November, 2001

Hon'ble Shri Justice Ashok Agarwal, Chairman Hon'ble Shri S.A.T. Rizvi, Member (A)

D. Anil Kumar S/O Late K.Damodara Menon 557, Lodi Road Complex New Delhi-3

.Applicant.

(Applicant in person)

Versus

- 1. The Union of India through the Secretary, Ministry of Home Affairs North Block, New Delhi
- 2. The Director General
 Indo-Tibetan Border Police
 Block No.2, CGO Complex
 Lodi Road, New Delhi
- 3. The Director of Estates Nirman Shavan, New Delhi.
 - ..Respondents

ORDER (ORAL)

Hon'ble Shri S.A.T. Rizvi:-

The applicant, who is a UDC in the Central Record Office (CRO) of the ITBP, is aggrieved by the fact that he is required to function from a godown which is meant for storage of heavy goods and machinery used in the office of the Director General, ITBP, respondent No.2 herein. applicant in person has placed before us the norms set by Director of Estate indicating space required are available in the various purposes. Those norms Director of Estates' OM of 7.8.1998 (Annexure A-10) and another OM of 20.6.1977 placed at page 27 of the paper He submits that it is obligatory on the part of the book. ITBP to provide sufficient accommodation to him in with the aforesaid norms. According to him, accordance sufficient space is available with the ITBP in the CGO purpose of accommdating the applicant, Complex for the



as also the entire office of CRO. A calculation made by him in accordance with the aforesaid norms placed at Annexure A-14 shows that an excess space of roughly 24000 Sq.ft. is still available with the ITBP and the same can be utilised for accommodating the office of the CRO. The requirement of the office of the CRO is, according to the applicant, limited to just about 6380 Sq.ft. in accordance with the same norms. He has made several representations in the matter, including one to Home Secretary on 7.11.2000 (Annexure A-4) without any response from the respondents so far.

- 2. We have considered the submissions made by the applicant and the facts and circumstances of the present case and find that it will be in the interest of justice to dispose of the present OA at this very stage even without issuing notices with a direction to the respondent No.2 to consider the matter and to pass a speaking and a reasoned order expeditiously. The present OA will be considered by the respondent No.2 as a representation filed on behalf of the applicant before a speaking and a reasoned order is passed.
- 3. The present OA is disposed of in the aforestated terms at the admission stage itself. No costs.

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(S.A.T. Rizvi) Member (A)

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